

**Central Administrative Tribunal
Madras Bench**

OA/310/00523/2021

Dated the 29th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

P.R.Arun,
Technician I,
Villupuram Station,
Tiruchchirappalli Division.Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep. by
The General Manager,
Southern Railway,
Park Town, Chennai 600003.
2. The Sr. Divisional Mechanical Engineer,
Tiruchchirappalli Division,
Southern Railway,
Trichy 612001.
3. The Sr. Divisional Personnel Officer,
Tiruchchirappalli Division,
Southern Railway,
Trichy.Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records related to the promotion order of transfer No.Mech.Admn/C7W/42/2021 dated 26.3.2021 passed by the 3rd respondent and to quash the transfer alone as far as the applicant is concerned and to direct the respondents to retain the applicant at Villupuram with the promotional benefits and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Heard Mr.Vijayakumar for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submits that the applicant has submitted a representation dated 20.4.2021 which has not been considered by the respondents and that he further submits that this OA may be disposed with a direction to the respondents to consider the pending representation sympathetically by taking into consideration the difficulties of the applicant and pass orders in a time bound manner.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dated 20.4.2021 and pass a reasoned and speaking order, as per law, within a period of two months from the date of receipt of a copy of this order. Until the disposal of the said representation, the impugned transfer be kept in abeyance.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

29.04.2021

(S.N.Terdal)
Member(J)

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